

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 169/MP/2019 along with IA No. 44/2021

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 31.12.2014 for supply of 115 MW and PSA dated 26.12.2014 for supply of 100 MW of power to Kerala State Electricity Board Ltd. (KSEBL).

Date of Hearing : 29.9.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Jhabua Power Ltd. (JPL)

Respondent : Kerala State Electricity Board Ltd. (KSEBL)

Parties Present : Ms. Swapna Seshadri, Advocate, JPL
Ms. Ashabari Thakur, Advocate, JPL
Shri P. Raul, JPL
Shri Ankit Roy, Advocate, KSEBL
Shri Prabhas Bajaj, Advocate, KSEBL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the Civil Appeal No. 1815/2021 along with an application for stay filed by the Petitioner against the judgment of the Appellate Tribunal for Electricity (APTEL) dated 13.5.2021 in Appeal No. 230 of 2020 is currently pending before the Hon'ble Supreme Court and the notice has been issued in the these matters. The learned counsel also added that the Respondent, KSEBL has also moved an application for implementation of the judgment of APTEL before the Hon'ble Supreme Court wherein also the notice has been issued by the Hon'ble Supreme Court. The learned counsel, in view of the above, requested the Commission to adjourn the matter *sine die* with liberty to the either party to mention the matter for further listing. The learned counsel for the Respondent, KSEBL did not object to the above request and also expressed his willingness to the proposed course of action.

2. Considering the submissions of the learned counsel for the parties, the Commission adjourned the matter *sine die* and the parties were given liberty to mention the matter for further listing.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

